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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 216/2017 in C.P. (I.B) No. 22/10/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017**

Name of the Company: Micro Forge (India) Ltd.
V/s.
State Bank of India

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SIDDHARTHA SAMAL	Advocate	State Bank of India	
2.				

ORDER

None present for Applicant/ Corporate Debtor/ Original Applicant. Learned Advocate Mr. Siddharth Samal present for Original Respondent (State Bank of India).

Respondent counsel reported that copy of application not received.

Applicant is directed to serve copy of application on State Bank of India.

List the matter on 04.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 2nd day of August, 2017.